

## IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE GOPINATH P.

Wednesday, the 4<sup>th</sup> day of October 2023 / 12th Aswina, 1945CRL.M.APPL.NO.1/2023 IN CRL.MC NO. 8147 OF 2023

CRIME NO.686/2023 OF CHALAKKUDY POLICE STATION, THRISSUR

PETITIONER/ACCUSED:

XXXXX

RESPONDENTS/COMPLAINANT & DEFACTO COMPLAINANT:

1. STATE OF KERALA, REPRESENTED BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA, PIN - 682031
2. XXXXXXXXXXXX

Application praying that in the circumstances stated therein the High Court be pleased to stay DNA profiling of the blood sample of the petitioner forcefully collected without his consent or permission of the jurisdictional court vide Annexure A2 and all further proceedings in Annexure A3 report submitted by the SHO Chalakudi Police Station incorporating the petitioner as accused in Crime No.686 of year 2023.

This Application coming on for orders upon perusing the application and upon hearing the arguments of M/S.PRABHU K.N., MANUMON A., Advocates for the petitioners, and of PUBLIC PROSECUTOR for the 1st respondent, the court passed the following:

**ORDER**

Admit.

Learned Public Prosecutor takes notice for the respondents.

Having heard the learned counsel appearing for the petitioner and the learned Public Prosecutor, there will be an interim order directing that reports of DNA profiling shall not be disclosed to any person, without obtaining further orders from this court.

Post on 18/10/2023.

Sd/- GOPINATH P. JUDGE

ANNEXURE A2: CERTIFIED COPY OF THE SEIZURE MAHAZAR OF THE BLOOD SAMPLE OF THE PETITIONER IN CRIME NO.686 OF 2023 OF CHALAKUDI POLICE STATION, THRISSUR DISTRICT DATED 22/07/2023.

ANNEXURE A3: POLICE STATION INCORPORATING THE PETITIONER AS ACCUSED IN CRIME NO.686 OF YEAR 2023 OF CHALAKUDI POLICE STATION, THRISSUR DISTRICT DATED 22/07/2023.